

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00096/2019

Date of Order: This, the 01<sup>st</sup> day of April 2019

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER**

**THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER**

Sri Lakhidhar Das  
S/o Late Thanu Ram Das  
R/o Village – Amingaon  
Madhyam, P.O. – Amingaon  
Guwahati-31, Dist – Kamrup (R), Assam.

**...Applicant**

By Advocates: Mr. H.K. Das, Mr. U. Pathak & Mr. D.J. Das

-VERSUS-

1. The Union of India  
Represented by the Secretary  
To the Department of Posts  
Government of India, Ministry of Communication  
Information and Technology, New Delhi – 1.
2. The Assistant Director (VP)  
Ministry of Communications and IT  
Department of Posts, Government of India  
Dak Bhavan, Sansad Marg, New Delhi – 110116.
3. The Chief Postmaster General  
Assam Circle, Meghdoott Bhawan  
Guwahati – 781001.
4. The Director of Postal Services  
Assam Circle, Meghdoott Bhawan  
Guwahati – 781001.
5. The Senior Superintendent of Post Offices  
Assam Circle, Meghdoott Bhawan  
Guwahati – 781001.

**... Respondents**

**O R D E R (ORAL)**

**MANJULA DAS, MEMBER (J):**

Being aggrieved with the impugned order dated 22.10.2019 issued by the Assistant Director (VP), Government of India, Ministry of Communications & IT, Department of Posts, the applicant has preferred the instant O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- “8.(i) Quash and set aside the impugned order dated 22.10.2018 issued by the Assistant Director (VP), Government of India, Ministry of Communications & IT, Department of Posts and grant all the consequential services benefits.
- (ii) Direct the respondents to grant full pensionary benefits to the applicant from the date of his retirement i.e. 28.02.2005 with all consequential benefits.
- (iii) Direct the respondents to refund the recovery made from the admissible gratuity of the applicant with all consequential benefits.
- (iv) Cost of the application.
- (v) pass any such order/orders as Your Lordships may deem fit and proper.”

2. At the outset of the moving of the O.A., Mr. H.K. Das, learned counsel appearing on behalf of the applicant submitted as the memorial dated 22.03.2018 is pending before the Hon'ble President of India, let a direction be issued to the respondent No. 1 to expedite the matter at early.

3. By accepting the prayer made by the learned counsel for the applicant, we deem fit and proper to direct the respondent No. 1 to expedite the matter at early. Accordingly, we direct the respondent No. 1 i.e. Secretary to the Department of Post, Government of India, Ministry of Communication, Information and Technology, New Delhi to take up the matter with the Secretary to the Hon'ble President of India so as to expedite the matter for final decision on the memorial dated 22.03.2018.

4. Learned counsel for the applicant is directed to furnish a copy of this order along with O.A. before the respondent No. 1 within seven days.

5. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

**(NEKKHOMANG NEIHSIAL)**  
**MEMBER (A)**

**(MANJULA DAS)**  
**MEMBER (J)**